

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 324/MP/2022

Subject : Petition under Section 79(1)(c) read with Section 79(1)(f) of the Electricity Act, 2003 for seeking direction against Respondent No. 1 to forthwith pay the bills for supply of power for the months of April to July, 2022 under the PPA dated 27.1.2012 to the Petitioner and direction against Respondent Nos. 1, 4 & 5 to update their respective records of power scheduled by the Petitioner for the months of April to July, 2022, basis the energy accounts of Respondent No. 3.

Date of Hearing : **24.4.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri I.S Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Petitioner : Osmanabad Solar Energy Limited

Respondents : NVVN Ltd. & 4 anr

Parties Present : Shri. Deepak Khurana, Advocate, OSEL
Shri. Ashwini Kumar Tak, OSEL

Record of Proceedings

During the hearing on 'admission', the learned counsel for the Petitioner submitted that the parties have agreed to resolve the issue mutually and hence the hearing of the petition may be adjourned for six weeks.

2. The Commission after hearing the learned counsel for the Petitioner accepted the request and adjourned the hearing of the petition. However, the Commission directed the Petitioner to apprise the commission regarding the development of reconciliation process, if any, in the matter, on or before **30.5.2023**. The matter to be listed thereafter, if required, based on the report to be filed by the Petitioner.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

